

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:4094
ANSWERED ON:20.03.2015
SOCIAL WELFARE SCHEMES
Karandlaje Km. Shobha;Simha Shri Prathap

Will the Minister of PLANNING be pleased to state:

- (a) whether the gross budget support by the Union Government for Karnataka has increased substantially as compared to the previous Five Year Plan, and if so, the details thereof;
- (b) whether the Government has reviewed the implementation of various social welfare schemes in Karnataka during the last three years and the current year, and if so, the details thereof;
- (c) whether many social welfare schemes in Karnataka aimed for the welfare of poor people have failed in achieving the present targets, if so, the details thereof; and the reasons therefor; and
- (d) the measures taken for effective implementation of the schemes?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FORMINISTRY OF PLANNING ANDMINISTER OF STATE FOR DEFENCE
(RAO INDERJIT SINGH)

(a) The details of allocation of Central Assistance to State Plan for the State of Karnataka during 2007-08 to 2014-15 are as follows:

Year	Approved Central Assistance (Rs.in crore)
2007-08	1945
2008-09	2353
2009-10	2867
2010-11	2799
2011-12	3405
11th Plan Total	13369
2012-13	3413
2013-14	3600
2014-15	13295

The approved Central Assistance to State Plan for 2014-15 includes allocation of 66 restructured Centrally Sponsored Schemes.

- (b) The Government of Karnataka as well as Central Ministries regularly review the implementation of various Social Welfare Schemes in Karnataka at different levels.
- (c) The schemes of Social Welfare in Karnataka have achieved their target fixed every year.
- (d) The Government of Karnataka has passed the Karnataka Scheduled Caste Sub-Plan and Tribal Sub-Plan (Planning, Allocation and Utilization of Financial Resources) Act, 2013. According to this Act, the resources for the welfare of Scheduled Castes and Scheduled Tribes are being earmarked according to their population.

For ensuring effective implementation of the schemes, three Committees have been constituted at various levels by Government of Karnataka. The State Council at the State level is headed by the Hon'ble Chief Minister of Karnataka; the Nodal Agency for the Scheduled Caste Sub-Plan and Tribal Sub-Plan at the State level is headed by the Minister for Social Welfare and a District Monitoring Committee in each district is headed by the Deputy Commissioner who is responsible for implementation of Scheduled Caste Sub-Plan and Tribal Sub-Plan.